

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No3
CP(IB)/317(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Kirtanlal & Sons

.....Applicant

V/s

Himanshu Harshad Choksi

.....Respondent

Order delivered on ..02/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rohan Lavkumar, Adv. a/w. Ms. Anushree Soni, Adv.
i/b. Nanavati Associates

For the Respondent :

ORDER

Application is filed by Kirtanlal & Sons under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, Choksi Tube Company Limited. Issue Notice.

List the matter for further consideration on 25.01.2023.

-sd-

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**